



Government of Kerala

Abstract

GAD-Covid-19 – general lock down- exemption categories-permission for parcel service to function- orders issued

General Administration (Secret Section) Department

GO (Ms) No. 58/2020/GAD

Thiruvananthapuram dated, 03 /04/2020

Read: GO (Ms) 49/2020/GAD dated 23.03.2020

ORDER

Central and State Governments have enforced so many regulations in the form of Lock Down to contain the spread of Novel Corona Virus (Covid-19). As per existing instructions delivery of all essential goods including food, pharmaceuticals, medical equipment etc. through E- commerce is a permissible item. However it is reported that the non-functioning of parcel service in the State hinders the delivery of such goods, including lifesaving drugs that are ordered online. .

Hence Government are pleased to clarify that the parcel service is a permissible service as per the general lock down order and the same may be permitted to operate in the State.

(By Order of the Governor)

Tom Jose

Chief Secretary

To

Additional Chief Secretary, Home & Vigilance Department
State Police Chief, Thiruvananthapuram
Principal Secretary, Revenue Department
Principal Secretary, LSG Department
Principal Secretary, Transport Department
Principal Secretary, Industries Department
Principal Secretary, Health Department
All Additional Chief Secretaries/ Principal Secretaries/ Secretaries
All District Collectors
All District Police Chiefs
All Heads of Departments
Private Secretary to Chief Minister
Private Secretary to Minister for Health & Family Welfare Department

Private Secretary to Minister for Revenue Department
Private Secretary to all Ministers

Forwarded/By order

Section Officer

